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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.2309/2004
MA No.1951/2004

New Delhi this the 27th September, 2004

**HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

1. Niraj Kumar Sinha,
Assistant Archaeologist,
Archaeological Survey of India,
Excavation Branch-II, 7th Floor, Block 704,
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Dak Bungalow Esquire,
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- 2 Jalaj Kumar Tiwari,
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Dak Bungalow Esquire,
Patna, Bihar.
3. Bhagirathi Gartia,
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4. Abdul Arif,
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5. Sujeet Nayan,
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6. Sudhir Kumar Sinha,
Assistant Archaeologist,
Archaeological Museum,
Bodh Gaya, Bihar.
7. Ramesh S. Mulimani,
Archaeological Survey of India,
Agra Circle, 22, Mall,
Agra, U.P.
8. Pyare Lal Meena,
Archaeological Survey of India,
Srinagar Circle, Jammu, J & K.

9. R.Moovendran,
Archaeological Survey of India,
Hampi Museum, Kamlapur.
Distt. Bellari, Karnataka.
10. R.K.Verma,
Assistant Archaeologist,
Archaeological Survey of India,
Janpath, New Delhi.
11. Dr.Piyush Bhatt,
Assistant Archaeologist,
Archaeological Survey of India,
Janpath, New Delhi-110001.

(By Advocate: Shri Rakesh Kumar Singh)

Versus

1. Union of India
through : Secretary,
Department of Culture,
Shastri Bhawan, New Delhi-110001,
2. Union of India,
through: Secretary,
Ministry of Finance,
Department of Expenditure,
North Block, New Delhi.
3. Union of India
through : Secretary,
Department of Personnel and Training,
North Block, New Delhi.
4. Archaeological Survey of India,
Through: Director General,
Headquarters – Janpath,
New Delhi.

...Respondents.

ORDER (ORAL)

By Shri Justice V.S. Aggarwal:

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MA-1951/2004 is allowed, subject to just exceptions. Filing of joint application is permitted.

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2. The applicants seek that they are entitled to the scale of Rs.8000-13500 in view of the nature, functions, job and greater responsibility being

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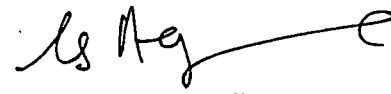
(13)

performed by them they are entitled to the said scale. In this regard, they submitted a representation, which is at Annexure A-4. Since the representation is still pending and decision pertaining to the grant of scale has yet not been taken, it is directed that the respondent no.1 would consider the same and pass an appropriate order preferably within six months of the receipt of a certified copy of the present order and communicate it to the applicants.

3. At this stage, learned counsel for the applicants states that he may be permitted to file a supplementary representation. It is directed that if the applicants think it appropriate they may file within a fortnight a supplementary representation to the earlier representation.



(S.A. Singh)
Member(A)



(V.S. Aggarwal)
Chairman

/kdr/